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OFFICE OF THE
KAKCHING MUNICIPAL COUNCIL
KAKCHING : MANIPUR

N O T I F I C A T I O N

Kakching, the 13th December, 2025

No.14/2/2025-KMC: Whereas, the Draft, **"Kakching Municipal Council Building Bye-Laws, 2025"** was notified for adoption of **"The Model Manipur Unified Building Bye-laws, 2024"**as **"Kakching Municipal Council Building Bye-Laws, 2025"** in the Manipur Gazette, Extra Ordinary No. 215 dated 05.12.2025 under the Notification of even No. dated 24.11.2025 thereby inviting objections/suggestions from the general public within 7 (seven) days from the date of publication of the said Notification in the Official Gazette;

And whereas no objections/suggestions have been received by the Office of the Kakching Municipal Council on the said draft Bye-Laws within the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 212 of the Manipur Municipalities Act, 1994 the Draft,**"Kakching Municipal Council Building Bye-Laws, 2025"**is hereby published in the Manipur Gazette for general information as **"Kakching Municipal Council Building Bye-Laws, 2025"**(Annexure-I).

The Annexure-I will be available at the website https://kakchingmc.mn.gov.in/ of the Council.

L. ROMESH SINGH,
Sr. Chief Executive Officer,
Kakching Municipal Council, Manipur.

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